

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 26675 OF 2016

WITH

PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 1

(Application for permission to file lengthy list of dates)

Union of India & Others

...Petitioner(s)

-VERSUS-

M/s. Mega Cabs Private Ltd.

...Respondent(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 26th September, 2016 when the Court was pleased to pass the following Order:

“Issue notice.

Mr. J.K. Mittal, learned counsel accepts notice on behalf of the sole respondent.

In the meanwhile, there shall be a stay of the operation of the impugned judgment and order dated 03.06.2016 passed by the High Court in Writ Petition (C) No. 5192 of 2015.

Tag with Special Leave Petition (Civil) No. 34872 of 2014.”

Accordingly Show Cause Notice was issued on 30th September, 2016 to the sole respondent through Mr. Praveen Swarup, Advocate for caveator. The counsel for the sole respondent has on 28th March, 2017 filed Counter Affidavit. Service of notice is complete.

The office report is listed before the Ld. Registrar Court.

Dated this the 20th day of April, 2017.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. B. Krishna Prasad, Advocate
Central Agency Section, Supreme Court of India,
New Delhi.
2. Mr. Praveen Swarup, Advocate
25, Old Lawyers Chambers, Supreme Court of India,
New Delhi.

ASSISTANT REGISTRAR